
(2017) 05 RAJ CK 0018
In the Rajasthan High Court
Case No : 575 of 2017

Pappu Singh @ Roop Singh S/o Sh. Val Singh	APPELLANT
Vs	
State of Rajasthan	RESPONDENT

Date of Decision : 04-05-2017

Acts Referred:

[Indian Penal Code, 1860](#), [Section 34](#), [Section 323](#), [Section 342](#), [Section 365](#) - Acts done by several persons in furtherance of common intention - Punishme

Citation : (2017) 05 RAJ CK 0018

Hon'ble Judges : Sandeep Mehta

Bench : SINGLE BENCH

Advocate : Deepak Menaria, Pankaj Awasthi

Final Decision : Allowed

Judgement

1. Heard learned counsel for the appellant and learned Public Prosecutor. Perused the order under challenge.
2. This appeal has been preferred on behalf of the appellant Pappu Singh @ Roop Singh under Section 14A(2) of the SC/ST (Prevention of Atrocities) Amendment Act 2015 being aggrieved of the order dated 6.4.2017 passed by learned Special Judge, SC/ST (Prevention of Atrocity) Cases, Udaipur in Cr. Case No.140/2017 rejecting the bail application preferred on behalf of the appellant who is in custody in connection with FIR No.106/2017, Police Station Ambamata, Udaipur, for the offences under Sections 365, 342 and 323 / 34 IPC and Section 3(1) (n)(/k)(M+) of SC/ST

(Prevention of Atrocities) Act.

3. Having regard to the entirety of the facts and circumstances available on record and particularly, the fact that the FIR was lodged after some delay, but without expressing any opinion on the merits of the case, this Court is of the opinion that the appellant is entitled to be released on bail.

4. Consequently, the appeal is allowed. The order dated 6.4.2017 is set aside. It is ordered that the accused-appellant Pappu Singh @ Roop Singh arrested in connection with FIR No.106/2017, Police Station Ambamata, Udaipur shall be released on bail during pendency of the trial; provided he furnishes a personal bond of Rs.50,000/- and two surety bonds of Rs.25,000/- each to the satisfaction of the learned trial court with the stipulation to appear before that Court on all dates of hearing and as and when called upon to do so.